

Will the Minister of INDUSTRY be pleased to state :

(a) the equity holding of Suzuki Motors Company, Japan in the Maruti Udyog Ltd. (MUL) as on March 31, 1995;

(b) the amount of royalty paid by MUL to Suzuki Motors upto 31.3.95;

(c) whether the Government have tabulated the total amount of concessions offered to M.U.L. by way of excise duty relief sales tax, concessional duty on steel and zero duty on capital goods imports vis-a-vis the amount of dividend received by the Government;

(d) if so, the details thereof;

(e) whether the amount of foreign exchange out-go in the form of royalty paid to Suzuki Motors and import of components has been highly disproportionate to the amount of foreign exchange earned by export of Maruti vehicles;

(f) if so, the details thereof; and

(g) the details of the expansion-cum-modernisation plan and setting up of third plant which are on the anvil, if any?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) SHRIMATI KRISHNA SÁHI : (a) Suzuki Motor Corporation (SMC) holds 50% of the paid up capital of Rs. 132.29 crores of Maruti Udyog Ltd. (MUL) as on 31.3.95.

(b) The total amount of royalty paid by MUL to SMC upto 31.3.95 (net of income tax) is Rs. 87.69 crores.

(c) and (d). No, Sir.

(e) and (f). The amount of dividend paid to Govt. was Rs. 30.6 crores and to SMC Rs. 22.9 crores (net of tax) upto the end of Financial year 1993-94. The amount of foreign exchange out go in the form of royalty has been Rs. 87.69 crores and import of components Rs. 2479.1 crores. MUL has earned Rs. 1080.2 crores foreign exchange.

(g) A proposal for expanding production capacity by 1,00,000 units a year and also modernising the existing production facility at an estimated cost of about Rs. 1910 crores is under consideration of Maruti Udyog Ltd.

#### Payment of Dues

3036. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state :

(a) whether the Ministry of Defence owes certain amount to the India Tourism Development Corporation (ITDC);

(b) if so, the details thereof;

(c) since when these amounts are due;

(d) the reasons for non-payment of dues; and

(e) by when these dues are likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) Bills in respect of expenditure incurred on two visiting delegations are pending. The total amount is Rs. 3,24,018/-.

(c) Since February/March, 1995

(d) Sanction for payment in respect of one delegation is issued on receipt of all bills relating to the visit of that particular delegation. These payments were held up since outstation bills had not been received.

(e) Payment is expected to be made shortly as all bills have now been received.

#### Malaria Control

3037. SHRI DAU DAYAL JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the two regime of treatment available for malaria one as per WHO and other under NMEP;

(b) if so, the details thereof; and

(c) the steps taken by the Government to evolve a uniform regime of treatment of malaria?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) It differs in dosage and duration.

(c) The drug regimen is reviewed from time to time and decided by experts after considering various factors like semi-immune status of the population, drug resistance, toxicity etc.

[Translation]

#### Compensation to Land Owners

3038. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 6971 dated the May 24, 1995 and state;

(a) whether it is a fact that the compensation was given to the fake persons and not to the real land owners;

(b) if so, the names of the persons who were given compensation and the amount given to each person;

(c) whether the Government are aware that authorities of Ratura Station have occupied unauthorizedly land in addition to the acquired land; and

(d) if not, whether the Government propose to shift this station elsewhere?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) Govt. do not have any information to suggest that the Land Acquisition Officer had paid the compensation to any person other than the Land Owners.

(b) Does not arise.

(c) No report of unauthorised occupation has been received from the revenue authorities.

(d) There is no proposal to shift the detachment located at Villages Ratura.

[English]

#### Quasi Judicial Body

3039. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up a quasi judicial body for the speedy resolution of disputes which stall big projects leading to huge cost and time overruns;

(b) if so, the function of this Alternative Disputes Resolution body and its likely membership structure;

(c) whether the amount of investment involved in a 'big project' has been envisaged; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) to (d). Alternative Disputes Resolution Centre has been registered under the Societies Registration Act. A request for financial assistance is under consideration of Government. No final decision has yet been taken.

[Translation]

#### Change of Sex

3040. SHRI SUSHIL CHANDRAN VERMA : Will the

Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the names of hospitals in the country where operation for change of sex is performed i.e. a female by birth is changed into male and a male by birth is changed into a female;

(b) the names of such hospitals alongwith the number of such operations performed during the last three years;

(c) whether any proposal to enact any legislation regarding such trans-sexual operation is under consideration; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) and (b). No such information has been compiled by the Government.

(c) No, Sir.

(d) Does not arise.

[English]

#### Linear Accelerator

3041. SHRI TARA SINGH :

SHRI GIRDHARI LAL BHARGAVA :

DR. LAL BAHADUR RAWAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any Adhoc Purchase Committee for Linear Accelerator to be installed at AIIMS had been constituted;

(b) if so, the terms of reference and constitution of the committee;

(c) whether this Committee has been constituted under AIIMS Act and if so, under which provision; and

(d) if not, action taken/proposed to be taken against the persons responsible for constituting this Adhoc Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) As per statement enclosed.

(c) As per S. No. 3 of Schedule 1 of AIIMS. Regulations, 1958 the Director of the Institute has full powers for the purchase of stores which includes equipments. Accordingly, the Committee was constituted by the Director.